

(a) whether it is a fact that Government have made it a condition that firms wanting to set up drug manufacturing units in the delicensed sector, will have to set up their units in the rural backward areas ;

(b) if so, the response of the industry to this offer since some drugs were delicensed ; and

(c) if the response is not good, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH) : (a) The scheme of delicensing announced by the Government stipulates that the industrial undertaking should not be located :

(i) Within the Standard Limits, as determined in the Census of India, 1981, of a city having a population of more than 10 lakhs ; or

(ii) Within the Municipal limits of a city with a population of more than 5 lakhs, as determined in the said Census.

(b) The response of the industry has been varied. However, 43 proposals have so far been registered upto 31st October, 1985 for the manufacture of drugs and pharmaceuticals.

(c) Does not arise.

Violations of Provisions of Drugs Price Control Order

*220. SHRI HARI KRISHNA SHASTRI : Will the Minister of INDUSTRY be pleased to state :

(a) the number of cases that have come to the notice of his Ministry in respect of violations of provisions of the Drugs Price Control Order, 1979 and the nature of such violations ; and

(b) whether action has been initiated under provision 29 of the aforesaid order and if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R. K. JAICHANDRA SINGH) : (a) : Several instances relating to marketing of formulations at prices higher than the Government approved prices wrong categorisation of products and marketing without price approval after crossing the limit of Rs. 50 lakhs in sales turnover by the small Scale Sector Units have come to the notice of the Government.

(b) Over 200 notices have been issued to the manufacturers for taking action for violating the provisions of Drugs (Prices Control) Order, 1979 which has been issued under the Essential Commodities Act. Action on these notices is on in accordance with the due procedure of law.

Heavy Industry in Andhra Pradesh

*221. SHRI S. M. BHATTAM : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Andhra Pradesh Legislative Assembly passed an unanimous resolution recently urging the Union Government to set up heavy industries in the State ;

(b) the names of such industries as specified in the resolution ;

(c) the position in regard to each such industry ; and

(d) whether Government are contemplating to set up some heavy industries in Andhra Pradesh ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b) : According to information furnished by the Government of Andhra Pradesh, the Andhra Pradesh Legislative Assembly passed a Resolution on 13th September, 1985 urging the Central Government to establish heavy industries like Railway Coach Factory, an Ordnance Factory and an Atomic Power Station in the State.